

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

STARRED QUESTION NO:577

ANSWERED ON:16.05.2012

PENDING CBI CASES

Kodikunnil Shri Suresh,Sinh Dr. Sanjay

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of special courts for speedy trial of CBI cases in existence at present;
- (b) whether the Government has constituted a committee to review CBI cases which are pending for more than ten years and suggest measures for their early disposal;
- (c) if so, the details including the composition thereof;
- (d) the details of pending cases reviewed and disposed of by the said committee; and
- (e) the measures being taken for early disposal of the remaining pending cases?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

(SHRI V. NARAYANASAMY) (a) to (e): A statement is laid on the Table of the House .

STATEMENT AS REFERRED TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION No. 577 FOR 16.05.2012.

(a): There were 56 courts (46 courts of Special Judge & 10 courts of Special Magistrates) functioning for CBI cases all over the country. On the recommendation of the Hon'ble Chief Justice of India, the Central Government decided to set up 71 additional special courts exclusively for the trial of CBI cases in different states. Out of these, 62 courts have started functioning.

(b) to (d): The recommendation of the Group of Ministers (GoM) to set up a Committee to study pending CBI cases, in particular, for more than a decade in various CBI courts and suggest ways for their speedy disposal including withdrawal, if need be, has been accepted by the Government. The necessary guidelines for the Committee are in process of formulation in consultation with CBI.

(e): Apart from establishment of newly created exclusive CBI courts to ensure speedy disposal of pending cases, the Central Government inter alia has taken following steps:-

appointment of 43 Special Prosecutors/Assistant Special Prosecutors. appointment of Law Officers/Pairvi Officers etc. for 71 newly created Special Additional Courts for CBI. appointment to 45 posts in Technical Ranks. All Central Police Organizations (CPOs) as well as State Police have been requested to send nomination of officers/officials for deputation in CBI.